

SHRI K. MOHANAN: We would like to have explanation as to why the Ministers were absent.

SHRI A. G. KULKARNI (Maharashtra): He should have authorised somebody.

THE DEPUTY CHAIRMAN: Let him come and then he will explain.

SHRI PARVATHANENI UPENDRA: No, no.

पर्यावरण और वन मंत्री (श्री भजन लाल) :
उपसभापति महोदया, मेरा आपसे एक सुझाव है। मैं ऐसा समझता हूँ कि यह ठीक है कि प्रश्न यह है कि संबंधित मंत्री को यहाँ पर टैबल पर पेपर ले कर आना चाहिये लेकिन अगर मिनिस्टर हाज़िर नहीं है तो कौन्सिल की ज़िम्मेदारी सामूहिक है और पार्लियामेंट . . . (अवधान)

SHRI DIPEN GHOSH (West Bengal): It is not the Haryana Assembly.

SHRI A. G. KULKARNI: You have no authority at all. (*Interruptions*)-Madam, I am on a point of order. Mr. Bhajan Lal is a Minister. Whatsoever he has said • is totally unparliamentary. This shows his ignorance (*Interruptions*.) It should be taken out of the record.

THE DEPUTY CHAIRMAN: There is nothing like unparliamentary. (*Interruptions*). He just wanted to give his views. Now I proceed to the other item.

SHRI PARVATHANENI UPENDRA: Your first task would be to take his explanation and admonish him. (*Interruptions*),

STATEMENTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, I beg to lay on the Table the following statements (in English and Hindi):

(i) Statement showing action taken by Government on the recommendations contained in Chapters I and final replies in respect of Chapter V of 17th

Report of the Committee (Seventh Lok Sabha) on Track Fittings.

(ii) Statement showing action taken by Government on the recommendations contained in Chapters i and final replies in respect of Chapter V of sixty-second Report On the Committee (Seventh Lok Sabha) on Delhi Development Authority.

(iii) Statement showing action taken by Government on the recommendations contained in Chapters I and final replies in respect Of Chapter V of 198th Report of the Committee (Seventh Lok Sabha) on Delay in Disposal of Fired Cartridge cases of High calibre.

MESSAGE FROM THE LOK SABHA

The Appropriation (Railways) No. 4 Bill 1986

SECRETARY-GENERAL; Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha;

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 4 Bill, 1986, as passed by Lok Sabha at its sitting held on the 17th November, 1986.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

MOTION FOR ELECTION TO THE AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY

THE MINISTER OF COMMERCE .
(SHRI P. SHIV SHANKAR): Madam, I beg to move;

"That in pursuance of clause (d) of sub-section (4) of section 4 of the Agricultural and Processed Food Products